

**GOVERNMENT OF INDIA  
MINISTRY OF COMMUNICATIONS  
DEPARTMENT OF TELECOMMUNICATIONS**

**RAJYA SABHA  
UNSTARRED QUESTION NO. 1020  
TO BE ANSWERED ON 28<sup>TH</sup> JULY, 2023**

**INTERNET BAN IN THE COUNTRY**

**1020 SHRI A. A. RAHIM:**

Will the Minister of Communications be pleased to state:

- (a) the number of times internet ban has been imposed in the country in the last five years, State-wise; and
- (b) in what manner internet ban has affected the productivity of IT and IT-related industries?

**ANSWER  
MINISTER OF STATE FOR COMMUNICATIONS  
(SHRI DEVUSINH CHAUHAN)**

- (a) As per seventh schedule of the Constitution police and public order are State subjects. States are responsible and empowered to issue orders for temporary suspension of internet service to maintain law and order in the State or part thereof under the provisions contained in the Temporary Suspension of Telecom Services (Public Emergency or Public Safety) Rules, 2017. Department of Telecommunications (DoT) does not maintain records pertaining to internet shutdowns ordered by States. Further, the permissions granted for internet shutdown to Delhi Police have been made available on MHA website.
- (b) No such authentic information is available with DoT.

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